

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 1152
TO BE ANSWERED ON 11th FEBRUARY, 2019

POULTRY CASE AT WTO

1152. SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether India has lost a case at the World Trade Organisation which ruled that the Indian ban on import of poultry meat, eggs and live pigs from the U.S. was inconsistent with international norms; and
- (b) if so, the details and the present status thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

(a)&(b) Yes, Madam. The Dispute Settlement Body (DSB) of WTO has ruled on 19 June 2015 that India's Sanitary and Phytosanitary (SPS) Measures on certain poultry and poultry products were not consistent with international standards as required under WTO Agreement on SPS Measures. Although, India has complied with the ruling, the United States alleging that India is still not compliant, has chosen to approach the Arbitrator at DSB for retaliation. India on its part has initiated Compliance Panel proceedings to prove its compliance with the recommendations of DSB.
